

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELH

ORIGINAL APPLICATION NO. 672/2025

IN THE MATTER OF:

VARUN LUTHRA

APPLICANT

VERSUS

CENTRAL GROUND WATER
AUTHORITY OF INDIA & ORS

RESPONDENTS

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Date:13/03/2026

THROUGH

Place: New Delhi



Priyanka swami
Advocate
Standing Counsel For DJB
F-13, Jangpura, New Delhi 110014

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ACTION TAKEN REPORT ON BEHALF OF RESPONDENT – DELHI
JAL BOARD WITH AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

That I, YOGENDRA SINGH, S/o Sh. MEGH SINGH, aged about 52 years, presently working as Executive Engineer(Civil) , Delhi Jal Board, GNCTD, Jhandewalan, Karol Bagh, New Delhi–110005, do hereby solemnly affirm and respectfully submit as under:

1. That the present reply/status report is being filed on behalf of the Delhi Jal Board (Respondent) in compliance with the directions



passed by this Hon'ble Tribunal in its order dated 24.12.2025 in the present Original Application.

2. That the present Original Application has been filed alleging illegal and unregulated extraction of groundwater through borewells in the area of Maurya Enclave, Pitampura, Delhi, and the applicant has alleged that several private persons have installed borewells without requisite permissions and are extracting groundwater for various purposes.
3. That this Hon'ble Tribunal, after hearing the matter, was pleased to issue notice and further directed Respondent No. 3 and Respondent No. 9 to conduct ground verification and submit a status/action taken report before this Hon'ble Tribunal, while directing the Central Ground Water Authority (CGWA) to monitor the action in the matter.
4. That in compliance with the aforesaid directions of this Hon'ble Tribunal, the officials of the answering Respondent undertook ground verification of the borewells located in the concerned area of Pitampura.
5. That the field officers of the Delhi Jal Board conducted physical inspection and verification of the locations referred in the proceedings and prepared a status report regarding the existence and functioning of borewells at the said sites.



6. That during the course of verification, the following locations were inspected and working borewells were found at the respective sites. The details of the inspected properties along with their geographical coordinates are provided in the table below:

S. No.	Address / Location of Borewell	Latitude	Longitude
1	TU-34, Pitampura	28.706919	77.141048
2	BD-09, Vishakha Enclave, Pitampura	28.706704	77.137246
3	SU-213, Pitampura	28.706552	77.140478
4	SU-152, Pitampura	28.706841	77.140959

That the above details have been recorded during the ground verification conducted by the officials of the Delhi Jal Board in compliance with the directions of this Hon'ble Tribunal.

7. That the aforesaid verification was carried out by the concerned officials of the Delhi Jal Board and the findings were duly communicated to the competent authorities for further necessary action in accordance with law.



8. That a communication dated 12.03.2026 issued from the Office of the Executive Engineer (C)-17, Delhi Jal Board, addressed to the SDM, Shalimar Bagh, detailing the findings of the ground verification and status of the borewells has been prepared and forwarded for further action. **A true copy of the communication/report dated 12.03.2026 issued by the Executive Engineer (C)-17, Delhi Jal Board regarding ground verification of borewells at Pitampura is attached herewith and marked as Annexure R-1.**
9. That it is respectfully submitted that the answering respondent has duly complied with the directions of this Hon'ble Tribunal by conducting the ground verification and placing the factual status on record.
10. That the answering respondent remains committed to ensuring compliance with applicable groundwater regulations and shall extend full cooperation to the Central Ground Water Authority and other concerned authorities for any further regulatory action required in accordance with law.



That the present status report is being filed in compliance with the directions of this Hon'ble Tribunal and the answering respondent respectfully submits that the same may kindly be taken on record.

DEPONENT

YOGENDRA SINGH
EXE.ENGINEER (C) 17
DELHI JAL BOARD

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on this 16 day of MARCH 2026
16 MAR 2026

D/4476/10
I identified the deponent who
has signed in my presence



DEPONENT

YOGENDRA SINGH
EXE.ENGINEER (C) 17
DELHI JAL BOARD

Through
Delhi Jal Board

16 MAR 2026

ATTESTED

NOTARY PUBLIC
(INDIA)



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF EXECUTIVE ENGINEER (C)-17
MU BLOCK PITAMPURA, DELHI 110088



Dated: 12/03/26

No. DJB/EE(C)-17/2025-26/1332

✓ The SDM Shalimar Bagh,
 Old Middle School Building, Rampura,
 Delhi- 110035

Subject- Action taken so far/ current status of the ground verification of borewells at below mentioned addresses in Pitampura.

Reff – O.A. 672/2025 Varun Luthra v/s CGWA & Ors.

In view of above cited subject & reference O.A. 672/2025 Varun Luthra v/s CGWA & Ors regarding submission of current status of borewells in Pitampura as desired by Member Secretary CGWA(Legal Cell), it is submitted that the sites have been checked and working borewells have been found at each site. The addresses with latitude-longitude are as mentioned below :-

1. TU – 34 , Pitampura (28.706919,77.141048)
2. BD-09, Vishakha Enclave, Pitampura (28.706704, 77.137246)
3. SU-213, Pitampura (28.706552, 77.140478)
4. SU-152, Pitampura (28.706841, 77.140959)

Submitted for futher necessary action please.

Encl: - As above

AE (C)-02

Copy to: -

1. SE(C)-07
2. EE (C)-17 for kind information pls
3. Sh. Utkarsh JE to pursue
4. O/C

12/03/2026
 (Rakesh Dahiya)
 AE (C)-02